

IN THE HIGH COURT OF JHARKHAND AT RANCHI
[Civil Writ Jurisdiction]
W.P. (C) No. 791 of 2009

Ram Naresh SinghPetitioner
Versus
The State of Jharkhand and Ors. Respondents

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner :
For Respondent-State : Mr. Rahul Saboo, S.C.-I
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08/08.09.2021 It appears that learned counsel for the petitioner, Mr. K. K. Singh has been presently assigned the work of State counsel, as such, learned counsel, Mr. Prem Pujari Rai will assist this Court on behalf of the petitioner - Ram Naresh Singh by filing the *vakalatnama*.

Mr. Sanjay Piprawall has submitted that there is some confusion in the State Information Commission about the lawyer appointed to defend the order of State Information Commission as earlier he was defending but subsequently State Information Commission has passed an order directing the State counsel to defend the case. But recently, the State Information Commission has passed an order that the State counsel should not defend the case of the State Information Commission.

Learned counsel for the State, Mr. Rahul Saboo, S.C.-I has submitted that under the aforesaid circumstances, he is not in a position to appear on behalf of the State Information Commission.

Considering the same, let the matter be listed on 15.09.2021 enabling learned counsel for the petitioner as well as learned counsel for the respondents to assist this Court, failing which this Court shall pass order on the basis of materials available on record.

(Kailash Prasad Deo, J.)